- 9. The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2016
- 10. The Benami Transactions (Prohibition) Amendment Bill, 2016
- 11. The Enforcement of Security Interest and Recovery of Debts Laws and Other Miscellaneous Provisions (Amendment) Bill, 2016
- 12. The Central Agricultural University (Amendment) Bill, 2016
- 13. ^The Appropriation (No.3) Bill, 2016
- 14. ^The Taxation Laws (Amendment) Bill, 2016
- 15. \*\*The Constitution (One Hundred and First Amendment) Act, 2016.

  [Placed in Library. For (1) to (15) See No. L.T. 6176/16/16]

(MR. DEPUTY CHAIRMAN in the Chair)

#### Report and Accounts (2015-16) of the (EIL), New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Sir, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (a) 51st Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

  [Placed in Library. See No. L.T. 5327/16/16]

# I. Notifications of the Ministry of Commerce and Industry

# II. Report and Accounts (2015-16) of the IRMRA, Maharashtra and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 772 (E), dated the 8th August, 2016, publishing the Special Economic Zones Rules (Amendment) Rules, 2016, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Explanatory Note.

[Placed in Library. See No. L.T. 5329/16/16]

<sup>^</sup> The Bill could not be returned by the Rajya Sabha and was deemed to have been passed by both Houses under article 109(5) of the Constitution.

<sup>\*\*</sup> The Bill was introduced as the Constitution (One Hundred and Twenty second Amendment) Bill, 2014.

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), Notification No. G.S.R. 884 (E), dated the 14th September, 2016, publishing the National Institute of Design (Form of Annual Statement of Accounts) Rules, 2016, under sub-section (3) of Section 38 of the National Institute of Design Act, 2014.

[Placed in Library. See No. L.T. 5328/16/16]

- II. A copy each (in English and Hindi) of the following papers:—
  - (a) 57th Annual Report and Accounts of the Indian Rubber Manufacturers' Research Association (IRMRA), Maharashtra, for the year 2015-16, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

    [Placed in Library. See No. L.T. 5330/16/16]

#### **Ordinance**

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Enemy Property (Amendment and Validation) Fourth Ordinance, 2016 (No.7 of 2016), promulgated by the President on the 28th of August, 2016.

[Placed in Library. See No. L.T. 5312/16/16]

### STATEMENT REGARDING ORDINANCE

Circumstances leading to promulgation of Enemy Property (Amendment and Validation) Fourth Ordinance, 2016

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table, a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by promulgation of the Enemy Property (Amendment and Validation) Fourth Ordinance, 2016.

...(Interruptions)...